

ORISSA ORDINANCE No. 9 OF 1974

THE ORISSA CONTINGENCY FUND (AMENDMENT) ORDINANCE, 1974

*[Promulgated by the Governor of Orissa on the 19th October 1974,
Published in an extraordinary issue of the Orissa Gazette,
dated the 19th October 1974]*

AN

ORDINANCE

TO AMEND THE ORISSA CONTINGENCY FUND ACT, 1967

WHEREAS the Legislature of the State of Orissa is not in session :

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Contingency Fund Act, 1967 in the manner hereinafter appearing ;

Orissa Act
18 of 1967.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Twenty-fifth Year of the Republic of India :—

Short title
and
commence-
ment.

1. (1) This Ordinance may be called the Orissa Contingency Fund (Amendment) Ordinance, 1974.

(2) It shall come into force at once.

Orissa Act 18
of 1967 to be
temporarily
amended.

2. During the period of operation of this Ordinance, the Orissa Contingency Fund Act, 1967 (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.

Orissa Act
18 of 1967.Amendment
of section 2,
Orissa Act
18 of 1967.

3. In section 2 of the principal Act, to sub-section (1), the following proviso shall be added, namely :—

“Provided that during the period of operation of the Orissa Contingency Fund (Amendment) Ordinance, 1974 this sub-section shall have effect subject to the modification that for the words “two crores of rupees”, the word “five crores” shall be substituted.”

G. K. MISRA

Dated the 19th October, 1974

Governor of Orissa